

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-102(PB)/2017

IN THE MATTER OF:

DBS Bank Ltd.

.... Petitioner/Applicant

Vs.

Edu Smart Service Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (Liq.)

Order delivered on 14.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant :

For the Respondent :

For the Revival Appl. : Adv. Jaskaran S. Bhatia, Adv. Sagar Bansal

ORDER

IA-1762/2022

This is a part heard matter. List this matter before the Regular Bench on 21.03.2023 for physical hearing.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

14.03.2023
Lalit Verma